

Social security under new child labour law

†1225. SHRI MAHENDRA SINGH MAHRA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether private institutes, factories and the persons who employed people at home are bound to provide facilities of provident fund contribution, insurance, medical to child labour under new child labour law; and

(b) if not, whether Government will consider to formulate any law for this purpose and the manner in which Government will secure the future of child labourers?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) and (b) Child Labour (Prohibition and Regulation) Act, 1986 prohibits the employment of children below 14 years in certain occupations and processes and regulates the conditions of work of children in occupations and processes where the employment of children is not prohibited. A Bill to amend the Child Labour (Prohibition and Regulation) Act, 1986 has been introduced in Rajya Sabha in 2012. The Government has decided to move Official Amendments to the Amendment Bill. The Official Amendments along with the Amendment Bill, *inter-alia*, covers complete prohibition on employment of children below 14 years, linking the age of prohibition with the age under Right of Children to Free and Compulsory Education Act, 2009 and making the punishment for employer for contravention of the provisions of the Act more stringent.

Security of women employees during night shifts

1226. SHRIMATI SASIKALA PUSHPA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government has decided to allow women employees to work during night shifts; if so, the details thereof;

(b) the details of the States where this has been implemented and is in force;

(c) whether the Centre has directed/issued any guidelines to provide security to women employees during night shifts;

(d) if so, the details thereof, and if not, the reasons therefor; and

(e) the efforts made by Government in this regard?

† Original notice of the question was received in Hindi.

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) to (e) Information is being collected and will be laid on the Table of the House.

Skilled and unskilled workers

1227. SHRI P. L. PUNIA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the details and percentage of skilled, semi-skilled, unskilled workers in the total unemployed population in the country; and

(b) the details of number of workers out of the above who were provided employment during the last one year?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) and (b) As per the results of labour force survey on employment and unemployment conducted during 2004-05 and 2011-12 by National Sample Survey Office (NSSO), Ministry of Statistics and Programme Implementation, estimated employment on usual status basis increased from 45.91 crore during 2004-05 to 47.41 crore during 2011-12. Among persons of age 15-59 years, about 2.2 per cent reported to have received formal vocational training and 8.6 per cent reported to have received non-formal vocational training. The survey of 2011-12 also shows that 52.2% of the workers were self employed, 17.9% were regular wage/salaried employees and 29.9% were casual labour.

Provident funds entering equity market

1228. SHRI JESUDASU SEELAM: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether this would be the first time that Provident Funds will enter the equity market and whether Government has considered all the risks attached to this move;

(b) if so, the details thereof and if not, the reasons therefor;

(c) whether Government will provide a guarantee for such investment in the stock market;

(d) if so, the details thereof and if not, the reasons therefor; and

(e) whether this move has faced stiff opposition by trade unions, if so, the reasons therefor?